HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
(Office of the Registrar General at Jammu)
* * * * *

Subject: Implementation of Rule 9, 10 and 11 Chapter-III Part VI of the Bar Council of India Rules (AII India Bar Examination) for enrollment of Advocates across the UT of J&K and UT of Ladakh.

N O T I F I C A T I O N

No: 2805 **of 2026/RG/LP** **Dated: 13.11.2026**

In continuation to the Notification No. 2513/RG/LP dated 10.10.2026 of the Hon'ble High Court of Jammu & Kashmir and Ladakh, all the concerned Advocates are hereby informed that the time for submission of the copy/s of Certificate of Practice (COP) issued by the Bar Council of India is extended upto 30th of November, 2026 from the date of the expiry as Notified earlier.

By Order.

13/11/26

(M.K.Sharma)
Registrar General

No: 53695-705 **RG/LP** **Dated: 13.11.2026**

Copy to the: -

1. The Principal Secretary to Hon'ble the Ch ief Justice, High Court of J&K and Ladakh, Jammu.
2. Secretary to Hon'ble Mr./Mrs. Justice_____
.... for information of His/Her Lordship.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
4. Registrar Rules, High Court of J&K and Ladakh, Jammu.
5. Director, J&K Jud icial Academy, Jammu.
6. Registrar Judicial, High Court of J&K and Ladakh Jammu/Srinagar for information and necessary action & with the request to display the same on the Notice Board for information of all concerned.
7. Registrar Computers (IT}, High Court of J&K and Ladakh, Jammu.
8. All Principal District & Sessions Judges, UT of J&K and UT of Ladakh for information and with request to display the same on the Notice Board in the District Court Premises and Courts under their jurisdiction for information of all concerned.
9. Secretary, Bar Council of India, New Delhi.
10. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, Union Territory of Jammu & Kashmir, Civil Secretariat, Jammu.
11. Secretary Law, UT of Ladakh, Leh.
12. President, High Court Bar Association, Jammu
13. President, Kashmir Advocates Association, Srinagar
14. President, District Bar Association _____ –
..... for information and necessary action.
15. CPC, e-Courts, High Court of J&K and Ladakh, Jammu for uploading the same on the official website of the High Court of J&K and Ladakh.
16. Manager, Government Press, Jammu for publication in the next Government Gazette.
17. Director Information, J&K, Srinagar / Jammu with the request to publish the above notification in the two Daily Newspapers i. e. Daily Excelsior (Jammu), Kashmir Times (Jammu); Greater Kashmir (Srinagar) and Daily Srinagar Times (Srinagar) and also in the newspaper having wide circulation in the UT of Ladakh .
18. Chief Librarian, High Court of J&K and Ladakh, Jammu/Srinagar for keeping the record of the
19. Office file.

Mujtaba 13/11/26

(Syed Mujtaba Hussain)
Registrar Administration (L.P.)